

(OPEN COURT)

**CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH
ALLAHABAD**

This is the 01ST day of **AUGUST, 2019**.

ORIGINAL APPLICATION NO. 330/814/2019

**HON'BLE MR JUSTICE BHARAT BHUSHAN, MEMBER (J)
HON'BLE MR MOHD JAMSHED, MEMBER (A)**

1. Shri Neeraj Kumar Pal, aged about 27 years, Son of Nanhe Lal Pal, Resident of 01, Rakasava Dammar Jati, Lalpur, District-Jaunpur.Applicant.

VERSUS

1. Union of India through Chairman, RRB, Rail Bhawan, New Delhi.
2. The General Manager, West Central Railway, Jabalpur.
3. The Chairman, Railway Recruitment Cell, West Central Railway, Jabalpur.

.....Respondents

Advocate for the Applicant : Shri Dharmendra Tiwari

Advocate for the Respondents : Shri Girijesh Kumar Tripathi

O R D E R

(Delivered by Hon'ble Mr. Justice Bharat Bhushan, Member-J)

Heard Shri Dharmendra Tiwari, learned counsel for the applicant and Shri Girijesh Kumar Tripathi, learned counsel for the respondents.

2. The brief facts of the case are that the Railway Recruitment Board (RRB), Indian Railways issued a centralized employment notification being CEN-02/2018 for recruitment of different pay matrix posts for different zonal railways. The applicant applied against the aforesaid notification for RRB, Bhopal West Central Railways for suitable post. Initially, the application of the applicant was accepted and E-call letter was issued. The applicant is said to have appeared in different examinations and was declared successful also. Subsequently, he was not empanelled due to non qualification.

3. Learned counsel for the applicant has submitted that the applicant made several representations to the respondents. Copy of the representations is available on record as Annexure No. A-8 to the OA.

4. Learned counsel for the applicant submits that the grievance of the applicant would be redressed, in case, a direction is issued to the respondents to decide his representation by passing a reasoned and speaking order within a stipulated time frame.

5. In view of the limited prayer made by the counsel for the applicant, the OA is disposed of with the direction to the competent authority amongst the respondents to decide the representation of the applicant by passing a reasoned and speaking order within a period of four months from the date of receipt of certified copy of this order. No order as to cost.

6. It is made clear that we have not entered into the merits of the case.

(MOHD. JAMSHED)
MEMBER-A

(JUSTICE BHARAT BHUSHAN)
MEMBER-J

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